

E. No.252/19 & New No.968/19

29.09.2020

Satender Kumar Gupta Vs. Ved Prakash

File was not taken up on 14.04.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 06.05.2020.

File was not taken up on 06.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 03.06.2020.

File was not taken up on 03.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 29.09.2020.

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Ahlmad, summons were not served upon the respondent as he has left the given address.

An e-mail has been received by the Court today from Mr. Sidharth Arora, Advocate. He has stated that he is sending the e-mail on behalf of the petitioner. It is stated that he is unable to appear before the Court physically due to the Covid-19 pandemic and has requested for an adjournment.

The said application of Mr. Sidharth Arora, Advocate for adjourning the case is allowed and the matter is adjourned.

On filing of process fees, WhatsApp number, fax number and e-mail

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address of the respondent, issue summons under the Third Schedule of the Delhi Rent Control Act for service upon the respondent through WhatsApp, fax and e-mail.

To come up on 04.11.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi

E. No.260/19

New No.970/19

29.09.2020

Satender Kumar Gupta Vs. Magan Sharma

File was not taken up on 14.04.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 06.05.2020.

File was not taken up on 06.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 03.06.2020.

File was not taken up on 03.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 29.09.2020.

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Ahlmad, reply to the application for leave to defend has not been filed till date.

An e-mail has been received by the Court today from Mr. Sidharth Arora, Advocate. He has stated that he is sending the e-mail on behalf of the petitioner. It is stated that he is unable to appear before the Court physically due to the Covid-19 pandemic and has requested for an adjournment.

The said application of Mr. Sidharth Arora, Advocate for adjourning

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the case is allowed and the matter is adjourned.

Let reply to the application for leave to defend be filed within two weeks from today after supplying advance copy to the respondent.

Last opportunity is granted to the petitioner for filing reply. Let advance copy of the rejoinder, if any, be supplied to the petitioner atleast five days prior to the next date of hearing.

To come up for arguments on application for leave to defend on 04.11.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
29.09.2020

E. No.

New No.971/19

29.09.2020

Satender Kumar Gupta Vs. Dayawati

File was not taken up on 14.04.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 06.05.2020.

File was not taken up on 06.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 03.06.2020.

File was not taken up on 03.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 29.09.2020.

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

An e-mail has been received by the Court today from Mr. Sidharth Arora, Advocate. He has stated that he is sending the e-mail on behalf of the petitioner. It is stated that he is unable to appear before the Court physically due to the Covid-19 pandemic and has requested for an adjournment.

The said application of Mr. Sidharth Arora, Advocate for adjourning the case is allowed and the matter is adjourned.

To come up for arguments on application under Order 22 Rule 4 r/w

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Section 151 Code of Civil Procedure on 04.11.2020. Let copy of the reply to the application, if any, be supplied to the applicant atleast seven days prior to the next date of hearing.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
29.09.2020

E. No.258/19

New No.972/19

29.09.2020

Satender Kumar Gupta Vs. Anuj Kumar

File was not taken up on 14.04.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 06.05.2020.

File was not taken up on 06.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 03.06.2020.

File was not taken up on 03.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 29.09.2020.

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Ahlmad, reply to the application for leave to defend has not been filed till date.

An e-mail has been received by the Court today from Mr. Sidharth Arora, Advocate. He has stated that he is sending the e-mail on behalf of the petitioner. It is stated that he is unable to appear before the Court physically due to the Covid-19 pandemic and has requested for an adjournment.

The said application of Mr. Sidharth Arora, Advocate for adjourning

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the case is allowed and the matter is adjourned.

Let reply to the application for leave to defend be filed within two weeks from today after supplying advance copy to the respondent.

Last opportunity is granted to the petitioner for filing reply. Let advance copy of the rejoinder, if any, be supplied to the petitioner atleast five days prior to the next date of hearing.

To come up for arguments on application for leave to defend on 04.11.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
29.09.2020

E. No.

New No.973/19

29.09.2020

Satender Kumar Gupta Vs. Parmanand

File was not taken up on 14.04.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 06.05.2020.

File was not taken up on 06.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 03.06.2020.

File was not taken up on 03.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 29.09.2020.

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Ahlmad, summons were not served upon the respondent as the property was found locked.

An e-mail has been received by the Court today from Mr. Sidharth Arora, Advocate. He has stated that he is sending the e-mail on behalf of the petitioner. It is stated that he is unable to appear before the Court physically due to the Covid-19 pandemic and has requested for an adjournment.

The said application of Mr. Sidharth Arora, Advocate for adjourning

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the case is allowed and the matter is adjourned.

On filing of process fees, WhatsApp number, fax number and e-mail address of the respondent, issue summons under the Third Schedule of the Delhi Rent Control Act for service upon the respondent through WhatsApp, fax and e-mail.

To come up on 04.11.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
29.09.2020

Ex. No.10/20

New No.819/20

29.09.2020

Khalid Rashid Vs. Rahul Gera

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Iqbal Hussain, Ld. Proxy Counsel for the decree holder.  
None for judgment debtor.

Ld. Proxy Counsel for the decree holder prays that warrants of possession be issued in respect of the tenanted premises with permission to break open the lock and doors and police aid as per notification no. 99/Rules/DHC dated 15.03.2010 of Hon'ble High Court of Delhi. He submits that there is no stay on the operation of the order of which execution is sought.

Nazir has filed his report. As per which, there is no stay on the operation of the order of which execution has been sought.

Argument are heard and record is perused.

On filing of PF, issue warrants of possession for execution of the eviction order.

In case the bailiff finds resistance in execution of the eviction order, he is at liberty to take assistance of the police. The SHO of the concerned Police Station is directed to render all assistance in execution of the warrants. In case the premises is found locked, the lock be broken and the articles found be released on Superdari to the judgment debtor after an inventory is drawn. Copy of the inventory shall be filed with the report.

To come up before the Ld. ACJ on 23.10.2020 and before this court on 20.11.2020. Copy of this order be sent to the concerned SHO.

Copy of this order be given dasti to the parties.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
29.09.2020

DR. No.108/20

New No.961/20

29.09.2020

Pradeep Garg Vs. Shanti Devi Chander Bhan

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present : Mr. Manav Vohra, Ld. Counsel for the petitioner.

DR petition perused. Let the rent be deposited within four weeks from today. On filing of treasury challan/deposit voucher, process fees and WhatsApp number, fax number and e-mail address of the respondents, issue notice of the petition for service upon the respondents with the endorsement that the respondents may file objections, if any, within 30 days from receiving notice.

Depending on whether the petitioner files the WhatsApp number, fax number or e-mail address, process be sent through WhatsApp, fax and e-mail.

To come up on 19.12.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
29.09.2020

E. No.

New No.962/20

29.09.2020

Angoori Devi Vs. Shanti Devi Chander Bhan

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present : Mr. Manav Vohra, Ld. Counsel for the petitioner.

DR petition perused. Let the rent be deposited within four weeks from today. On filing of treasury challan/deposit voucher, process fees and WhatsApp number, fax number and e-mail address of the respondents, issue notice of the petition for service upon the respondents with the endorsement that the respondents may file objections, if any, within 30 days from receiving notice.

Depending on whether the petitioner files the WhatsApp number, fax number or e-mail address, process be sent through WhatsApp, fax and e-mail.

To come up on 19.12.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
29.09.2020

U. No.23/15

New No.60271/16

29.09.2020

Dr. R.C. Gupta Vs. Sudhir Kumar Gupta

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. R.K. Sharma, Ld. Counsel for the petitioner.  
None for the respondent.

Ld. Counsel for the petitioner submits that the case has been settled and possession of the tenanted premises has been received by the petitioner. He seeks permission to withdraw the present case. His statement is recorded.

In view of the statement, eviction petition is dismissed as withdrawn as the case stands settled.

File be consigned to record room.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
29.09.2020

E. No.60/19

New No.431/19

29.09.2020

Gurpreet Singh Kanwal Vs. Suresh Chandra Gupta

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Ld. Proxy Counsel for the petitioner.  
None for the respondents.

As per the report of the Ahlmad, rejoinder has not been filed till date.

Ld. Proxy Counsel for the petitioner files an application under Section 151 Code of Civil Procedure for adjournment of the case.

Record is perused.

Application is allowed.

Matter is adjourned for arguments on application for leave to defend to 20.02.2021. Let advance copy of the rejoinder be supplied to the petitioner atleast 15 days prior to the next date of hearing.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
29.09.2020

E. No.63/19

New No.440/19

29.09.2020

Man Singh Vs. Thakur Das

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Ld. Counsel for the petitioners.  
None for the respondent.

Ld. Counsel for the petitioners submits that since no one is present on behalf of the respondent, matter may be adjourned.

At this stage, Ld. Counsel for the respondent appears and submits that he is prepared to address arguments.

In response, Ld. Counsel for the petitioners submits that since the Ld. Counsel for the respondent has appeared and is prepared to address arguments, arguments on application for leave to defend may be heard today itself.

Request is allowed.

Matter is passed over so that the undersigned can read the file and then hear arguments.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
29.09.2020

Matter is again called out.

Present : Ld. Counsel for the petitioners.  
Ld. Counsel for the respondent.

Part arguments on application for leave to defend are heard.

At this stage, Ld. Counsel for the petitioners requests that the matter be

adjourned. He submits that he is unable to address arguments and he was earlier suffering from Covid and the petitioner no. 1 is also suffering from Covid.

Record is perused.

Request for adjournment is declined since the undersigned has already read the file and has also heard part arguments. During arguments, certain questions were put to the Ld. Counsel for the petitioners which he could not answer and thereafter started seeking adjournment on flimsy grounds. In case he was unwell, he should have sought an adjournment in the beginning.

The petitioner no. 1 being unwell is no ground for seeking adjournment since it is the Ld. Counsels who have to address arguments.

Despite asking by the Court, Ld. Counsel for the petitioners does not address further arguments.

The application for leave to defend shall now be decided.

It has been claimed in the eviction petition that the petitioners are co-owners of the tenanted premises which is required for the requirement of petitioner no. 1. The petitioners have relied upon a family settlement deed which is annexed alongwith eviction petition to establish their ownership over the property.

In the application for leave to defend, it is pointed out that as per the family settlement deed, the petitioner no. 2 is the owner of the tenanted premises and not the petitioner no. 1. It is stated that petitioner no. 2 had been taking rent from the respondent. It is denied that the petitioner no. 1 is the owner of the tenanted premises.

On page no. 3 of the family settlement deed filed by the petitioners, it is stated that the shop measuring 11' 6" x 9' 0" on the ground floor has fallen in the share of Mr. Panna Lal. No site plan has been filed alongwith the family settlement deed. However, on conjoint reading of the family settlement deed with the site plan filed alongwith the eviction petition, it appears that the tenanted premises herein indeed fell in the share of Mr. Panna Lal who is the petitioner no. 2. As such, the petitioner no. 1 is not the owner of the tenanted premises. He is not even stated to be a family member dependent upon the petitioner no. 2. Therefore, a triable issue thus arises on whether the tenanted

premises is indeed required by its owner or by his family member dependent upon him.

As such, application for leave to defend is allowed. Let written statement be filed within 30 days from today after supplying advance copy to the petitioners. Let advance copy of the replication and of evidence by way of affidavit be supplied to the respondent atleast 15 days prior to the next date of hearing.

To come up for petitioner's evidence on 23.01.2021.

Copy of this order be given to the Ld. Counsel for the parties as prayed for.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
29.09.2020

E. No.249/19

New No.965/19

29.09.2020

Satender Kumar Gupta Vs. Ajay Kumar

File was not taken up on 14.04.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 06.05.2020.

File was not taken up on 06.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 03.06.2020.

File was not taken up on 03.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 29.09.2020.

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None for petitioners.

Respondent no. 2 in person.

Record is perused.

As per the report of the Ahlmad, reply to the application for leave to defend has not been filed till date.

An e-mail has been received by the Court today from Mr. Sidharth Arora, Advocate. He has stated that he is sending the e-mail on behalf of the petitioner. It is stated that he is unable to appear before the Court physically due to the Covid-19 pandemic and has requested for an adjournment.

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The said application of Mr. Sidharth Arora, Advocate for adjourning the case is allowed and the matter is adjourned.

Let reply to the application for leave to defend be filed within two weeks from today after supplying advance copy to the respondent.

Last opportunity is granted to the petitioner for filing reply. Let advance copy of the rejoinder, if any, be supplied to the petitioner atleast five days prior to the next date of hearing.

To come up for arguments on application for leave to defend on 04.11.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
29.09.2020

E. No.250/19

New No.966/19

29.09.2020

Satender Kumar Gupta Vs. Gyanender

File was not taken up on 14.04.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 06.05.2020.

File was not taken up on 06.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 03.06.2020.

File was not taken up on 03.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 29.09.2020.

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None for petitioners.

Ld. Counsel for the respondent.

Record is perused.

As per the report of the Ahlmad, reply to the application for leave to defend has not been filed till date.

An e-mail has been received by the Court today from Mr. Sidharth Arora, Advocate. He has stated that he is sending the e-mail on behalf of the petitioner. It is stated that he is unable to appear before the Court physically due to the Covid-19 pandemic and has requested for an adjournment.

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The said application of Mr. Sidharth Arora, Advocate for adjourning the case is allowed and the matter is adjourned.

Let reply to the application for leave to defend be filed within two weeks from today after supplying advance copy to the respondent.

Last opportunity is granted to the petitioner for filing reply. Let advance copy of the rejoinder, if any, be supplied to the petitioner atleast five days prior to the next date of hearing.

To come up for arguments on application for leave to defend on 04.11.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
29.09.2020

E. No.251/19

New No.967/19

29.09.2020

Satender Kumar Gupta Vs. Sharda Rani

File was not taken up on 14.04.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 06.05.2020.

File was not taken up on 06.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 03.06.2020.

File was not taken up on 03.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 29.09.2020.

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Ahlmad, reply to the application for leave to defend has not been filed till date.

An e-mail has been received by the Court today from Mr. Sidharth Arora, Advocate. He has stated that he is sending the e-mail on behalf of the petitioner. It is stated that he is unable to appear before the Court physically due to the Covid-19 pandemic and has requested for an adjournment.

The said application of Mr. Sidharth Arora, Advocate for adjourning

-2-

the case is allowed and the matter is adjourned.

Let reply to the application for leave to defend be filed within two weeks from today after supplying advance copy to the respondent.

Last opportunity is granted to the petitioner for filing reply. Let advance copy of the rejoinder, if any, be supplied to the petitioner atleast five days prior to the next date of hearing.

To come up for arguments on application for leave to defend on 04.11.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
29.09.2020

E. No.256/19

New No.974/19

29.09.2020

Satender Kumar Gupta Vs. Sharda Rani

File was not taken up on 14.04.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 06.05.2020.

File was not taken up on 06.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 03.06.2020.

File was not taken up on 03.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 29.09.2020.

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Ahlmad, reply to the application for leave to defend has not been filed till date.

An e-mail has been received by the Court today from Mr. Sidharth Arora, Advocate. He has stated that he is sending the e-mail on behalf of the petitioner. It is stated that he is unable to appear before the Court physically due to the Covid-19 pandemic and has requested for an adjournment.

The said application of Mr. Sidharth Arora, Advocate for adjourning

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the case is allowed and the matter is adjourned.

Let reply to the application for leave to defend be filed within two weeks from today after supplying advance copy to the respondent.

Last opportunity is granted to the petitioner for filing reply. Let advance copy of the rejoinder, if any, be supplied to the petitioner atleast five days prior to the next date of hearing.

To come up for arguments on application for leave to defend on 04.11.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
29.09.2020

E. No.255/19

New No.975/19

29.09.2020

Satender Kumar Gupta Vs. Nikhil Jain

File was not taken up on 14.04.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 06.05.2020.

File was not taken up on 06.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 03.06.2020.

File was not taken up on 03.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 29.09.2020.

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Ahlmad, reply to the application for leave to defend has not been filed till date.

An e-mail has been received by the Court today from Mr. Sidharth Arora, Advocate. He has stated that he is sending the e-mail on behalf of the petitioner. It is stated that he is unable to appear before the Court physically due to the Covid-19 pandemic and has requested for an adjournment.

The said application of Mr. Sidharth Arora, Advocate for adjourning

-2-

the case is allowed and the matter is adjourned.

Let reply to the application for leave to defend be filed within two weeks from today after supplying advance copy to the respondent.

Last opportunity is granted to the petitioner for filing reply. Let advance copy of the rejoinder, if any, be supplied to the petitioner atleast five days prior to the next date of hearing.

To come up for arguments on application for leave to defend on 04.11.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
29.09.2020

E. No.254/19

New No.976/19

29.09.2020

Satender Kumar Gupta Vs. Dinesh Kumar

File was not taken up on 14.04.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 06.05.2020.

File was not taken up on 06.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 03.06.2020.

File was not taken up on 03.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 29.09.2020.

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Ahlmad, reply to the application for leave to defend has not been filed till date.

An e-mail has been received by the Court today from Mr. Sidharth Arora, Advocate. He has stated that he is sending the e-mail on behalf of the petitioner. It is stated that he is unable to appear before the Court physically due to the Covid-19 pandemic and has requested for an adjournment.

The said application of Mr. Sidharth Arora, Advocate for adjourning

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the case is allowed and the matter is adjourned.

Let reply to the application for leave to defend be filed within two weeks from today after supplying advance copy to the respondent.

Last opportunity is granted to the petitioner for filing reply. Let advance copy of the rejoinder, if any, be supplied to the petitioner atleast five days prior to the next date of hearing.

To come up for arguments on application for leave to defend on 04.11.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
29.09.2020

E. No.253/19

New No.977/19

29.09.2020

Satender Kumar Gupta Vs. M. Sen

File was not taken up on 14.04.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 06.05.2020.

File was not taken up on 06.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 03.06.2020.

File was not taken up on 03.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 29.09.2020.

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

An e-mail has been received by the Court today from Mr. Sidharth Arora, Advocate. He has stated that he is sending the e-mail on behalf of the petitioner. It is stated that he is unable to appear before the Court physically due to the Covid-19 pandemic and has requested for an adjournment.

The said application of Mr. Sidharth Arora, Advocate for adjourning the case is allowed and the matter is adjourned.

To come up on 04.11.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
29.09.2020

E. No.270/15 & New No.978/19

29.09.2020

Satender Kumar Gupta Vs. Ashok Kumar

File was not taken up on 14.04.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 06.05.2020.

File was not taken up on 06.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 03.06.2020.

File was not taken up on 03.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 29.09.2020.

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None for petitioners.

Mr. Rashid Azam, Ld. Counsel for the respondent.

Vakalatnma is filed by Ld. Counsel for the respondent.

Record is perused.

As per the report of the Ahlmad, counter affidavit has not been filed by the petitioner till date.

An e-mail has been received by the Court today from Mr. Sidharth Arora, Advocate. He has stated that he is sending the e-mail on behalf of the petitioner. It is stated that he is unable to appear before the Court physically due to the Covid-19 pandemic and has requested for an adjournment.

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The said application of Mr. Sidharth Arora, Advocate for adjourning the case is allowed and the matter is adjourned.

Let counter affidavit be filed within two weeks from today after supplying advance copy to the respondent.

Last opportunity is granted to the petitioner for filing counter affidavit. Let advance copy of the rejoinder, if any, be supplied to the petitioner atleast five days prior to the next date of hearing.

To come up for consideration of the affidavit seeking leave to defend on 04.11.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
29.09.2020

E. No.269/19

New No.979/19

29.09.2020

Satender Kumar Gupta Vs. Subhash Chand Mittal

File was not taken up on 14.04.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 06.05.2020.

File was not taken up on 06.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 03.06.2020.

File was not taken up on 03.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 29.09.2020.

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Ahlmad, reply to the application for leave to defend has not been filed till date.

An e-mail has been received by the Court today from Mr. Sidharth Arora, Advocate. He has stated that he is sending the e-mail on behalf of the petitioner. It is stated that he is unable to appear before the Court physically due to the Covid-19 pandemic and has requested for an adjournment.

The said application of Mr. Sidharth Arora, Advocate for adjourning

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the case is allowed and the matter is adjourned.

Let reply to the application for leave to defend be filed within two weeks from today after supplying advance copy to the respondent.

Last opportunity is granted to the petitioner for filing reply. Let advance copy of the rejoinder, if any, be supplied to the petitioner atleast five days prior to the next date of hearing.

To come up for arguments on application for leave to defend on 04.11.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
29.09.2020

E. No.

New No.980/19

29.09.2020

Satender Kumar Gupta Vs. Subhash Chand

File was not taken up on 14.04.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 06.05.2020.

File was not taken up on 06.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 03.06.2020.

File was not taken up on 03.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 29.09.2020.

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Ahlmad, reply to the application for leave to defend has not been filed till date.

An e-mail has been received by the Court today from Mr. Sidharth Arora, Advocate. He has stated that he is sending the e-mail on behalf of the petitioner. It is stated that he is unable to appear before the Court physically due to the Covid-19 pandemic and has requested for an adjournment.

The said application of Mr. Sidharth Arora, Advocate for adjourning

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the case is allowed and the matter is adjourned.

Let reply to the application for leave to defend be filed within two weeks from today after supplying advance copy to the respondent.

Last opportunity is granted to the petitioner for filing reply. Let advance copy of the rejoinder, if any, be supplied to the petitioner atleast five days prior to the next date of hearing.

To come up for arguments on application for leave to defend on 04.11.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
29.09.2020

E. No.267/19

New No.981/19

29.09.2020

Satender Kumar Gupta Vs. Meenakshi Sharma

File was not taken up on 14.04.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 06.05.2020.

File was not taken up on 06.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 03.06.2020.

File was not taken up on 03.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 29.09.2020.

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None for petitioners.  
Respondent in person.

Record is perused.

As per the report of the Ahlmad, reply to the application for leave to defend has not been filed till date.

An e-mail has been received by the Court today from Mr. Sidharth Arora, Advocate. He has stated that he is sending the e-mail on behalf of the petitioner. It is stated that he is unable to appear before the Court physically due to the Covid-19 pandemic and has requested for an adjournment.

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The said application of Mr. Sidharth Arora, Advocate for adjourning the case is allowed and the matter is adjourned.

Let reply to the application for leave to defend be filed within two weeks from today after supplying advance copy to the respondent.

Last opportunity is granted to the petitioner for filing reply. Let advance copy of the rejoinder, if any, be supplied to the petitioner atleast five days prior to the next date of hearing.

To come up for arguments on application for leave to defend on 04.11.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
29.09.2020

E. No.266/19

New No.982/19

29.09.2020

Satender Kumar Gupta Vs. Khushi Ram

File was not taken up on 14.04.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 06.05.2020.

File was not taken up on 06.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 03.06.2020.

File was not taken up on 03.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 29.09.2020.

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None for petitioners.  
Respondent in person.

Record is perused.

As per the report of the Ahlmad, reply to the application for leave to defend has not been filed till date.

An e-mail has been received by the Court today from Mr. Sidharth Arora, Advocate. He has stated that he is sending the e-mail on behalf of the petitioner. It is stated that he is unable to appear before the Court physically due to the Covid-19 pandemic and has requested for an adjournment.

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The said application of Mr. Sidharth Arora, Advocate for adjourning the case is allowed and the matter is adjourned.

Let reply to the application for leave to defend be filed within two weeks from today after supplying advance copy to the respondent.

Last opportunity is granted to the petitioner for filing reply. Let advance copy of the rejoinder, if any, be supplied to the petitioner atleast five days prior to the next date of hearing.

To come up for arguments on application for leave to defend on 04.11.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
29.09.2020

E. No.265/19

New No.983/19

29.09.2020

Satender Kumar Gupta Vs. Ajay Kumar

File was not taken up on 14.04.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 06.05.2020.

File was not taken up on 06.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 03.06.2020.

File was not taken up on 03.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 29.09.2020.

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Ahlmad, reply to the application for leave to defend has not been filed till date.

An e-mail has been received by the Court today from Mr. Sidharth Arora, Advocate. He has stated that he is sending the e-mail on behalf of the petitioner. It is stated that he is unable to appear before the Court physically due to the Covid-19 pandemic and has requested for an adjournment.

The said application of Mr. Sidharth Arora, Advocate for adjourning

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the case is allowed and the matter is adjourned.

Let reply to the application for leave to defend be filed within two weeks from today after supplying advance copy to the respondent.

Last opportunity is granted to the petitioner for filing reply. Let advance copy of the rejoinder, if any, be supplied to the petitioner atleast five days prior to the next date of hearing.

To come up for arguments on application for leave to defend on 04.11.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
29.09.2020

E. No. 264/19

New No.984/19

29.09.2020

Satender Kumar Gupta Vs. Shree Ram Sharma

File was not taken up on 14.04.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 06.05.2020.

File was not taken up on 06.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 03.06.2020.

File was not taken up on 03.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 29.09.2020.

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

An e-mail has been received by the Court today from Mr. Sidharth Arora, Advocate. He has stated that he is sending the e-mail on behalf of the petitioner. It is stated that he is unable to appear before the Court physically due to the Covid-19 pandemic and has requested for an adjournment.

The said application of Mr. Sidharth Arora, Advocate for adjourning the case is allowed and the matter is adjourned.

To come up on 04.11.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
29.09.2020

E. No.263/19

New No.985/19

29.09.2020

Satender Kumar Gupta Vs. Nem Chand Jain

File was not taken up on 14.04.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 06.05.2020.

File was not taken up on 06.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 03.06.2020.

File was not taken up on 03.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 29.09.2020.

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None for petitioners.

Mr. Tarun Jain, grandson of the respondent, in person.

Record is perused.

As per the report of the Ahlmad, reply to the application for leave to defend has not been filed till date.

An e-mail has been received by the Court today from Mr. Sidharth Arora, Advocate. He has stated that he is sending the e-mail on behalf of the petitioner. It is stated that he is unable to appear before the Court physically due to the Covid-19 pandemic and has requested for an adjournment.

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The said application of Mr. Sidharth Arora, Advocate for adjourning the case is allowed and the matter is adjourned.

Let reply to the application for leave to defend be filed within two weeks from today after supplying advance copy to the respondent.

Last opportunity is granted to the petitioner for filing reply. Let advance copy of the rejoinder, if any, be supplied to the petitioner atleast five days prior to the next date of hearing.

To come up for arguments on application for leave to defend on 04.11.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
29.09.2020

E. No.262/19

New No.986/19

29.09.2020

Satender Kumar Gupta Vs. Deepak Aggarwal

File was not taken up on 14.04.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 06.05.2020.

File was not taken up on 06.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 03.06.2020.

File was not taken up on 03.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 29.09.2020.

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Ahlmad, reply to the application for leave to defend has not been filed till date.

An e-mail has been received by the Court today from Mr. Sidharth Arora, Advocate. He has stated that he is sending the e-mail on behalf of the petitioner. It is stated that he is unable to appear before the Court physically due to the Covid-19 pandemic and has requested for an adjournment.

The said application of Mr. Sidharth Arora, Advocate for adjourning

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the case is allowed and the matter is adjourned.

Let reply to the application for leave to defend be filed within two weeks from today after supplying advance copy to the respondent.

Last opportunity is granted to the petitioner for filing reply. Let advance copy of the rejoinder, if any, be supplied to the petitioner atleast five days prior to the next date of hearing.

To come up for arguments on application for leave to defend on 04.11.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
29.09.2020

E. No.33/15

New No.79644/16

29.09.2020

Brij Behari Sharan Anr. Vs. Angoori Devi

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Ld. Counsel for the petitioner.  
None for the respondent.

As Ld. Counsel for the respondent is not present, matter is adjourned for final arguments to 07.01.2021.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
29.09.2020

E. No.

New No.161/18

29.09.2020

Manpreet Kaur Vs. Sanjib Kumar Dey

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Harshbir Singh Kohli, Ld. Counsel for the petitioners.  
None for the respondent.

Matter is listed for final arguments. However, an e-mail has been received by the Court today from Mr. Hassan Zubair Waris, Ld. Counsel for the respondent. He has stated in the e-mail that due to the Covid-19 pandemic, he is unable to appear before the Court physically and therefore, the case may be adjourned.

Ld. Counsel for the petitioners submits that the Ld. Counsel for the respondent is deliberately not appearing before the Court to delay the disposal of the case. He requests that his arguments be heard today itself.

Record is perused.

It is noticed that on the last two dates of hearings when the matter was taken up through video conferencing, even then the Ld. Counsel for the respondent had not appeared.

Infact, even prior to the start of pandemic in India, on 27.01.2020, when the matter was taken up by this Court, even then, there was no appearance on behalf of the respondent.

In view of the consistent non appearance of the Ld. Counsel for the respondent, it appears that he is deliberately not appearing before the Court. However, a lenient view is taken and one last opportunity is granted to him to appear before the Court on the next date of hearing and address final arguments.

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Today, the arguments addressed by the Ld. Counsel for the petitioner are heard and the matter is adjourned for final arguments to be addressed by the Ld. Counsel for the respondent to 30.09.2020 through video conferencing.

Copy of this order be sent by the Reader to the Ld. Counsel for the respondent by replying to his e-mail.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
29.09.2020

E. No.155/18

New No.927/18

29.09.2020

Manpreet Kaur @ Rosy Arora Vs. Sanjib Kumar Dey

The present matter has been taken up for hearing today by way of physical hearing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Harshbir Singh Kohli, Ld. Counsel for the petitioners.  
None for the respondent.

Matter is listed for final arguments. However, an e-mail has been received by the Court today from Mr. Hassan Zubair Waris, Ld. Counsel for the respondent. He has stated in the e-mail that due to the Covid-19 pandemic, he is unable to appear before the Court physically and therefore, the case may be adjourned.

Ld. Counsel for the petitioners submits that the Ld. Counsel for the respondent is deliberately not appearing before the Court to delay the disposal of the case. He requests that his arguments be heard today itself.

Record is perused.

It is noticed that on the last two dates of hearings when the matter was taken up through video conferencing, even then the Ld. Counsel for the respondent had not appeared.

Infact, even prior to the start of pandemic in India, on 27.01.2020, when the matter was taken up by this Court, even then, there was no appearance on behalf of the respondent.

In view of the consistent non appearance of the Ld. Counsel for the respondent, it appears that he is deliberately not appearing before the Court. However, a lenient view is taken and one last opportunity is granted to him to appear before the Court on the next date of hearing and address final arguments.

-2-

Today, the arguments addressed by the Ld. Counsel for the petitioner are heard and the matter is adjourned for final arguments to be addressed by the Ld. Counsel for the respondent to 30.09.2020 through video conferencing.

Copy of this order be sent by the Reader to the Ld. Counsel for the respondent by replying to his e-mail.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
29.09.2020

Ex. No.53/14

New No.

29.09.2020

File is taken up on an application of the decree holder under Section 151 Code of Civil Procedure dated 15.08.2020.

Present : Ld. Counsel for the decree holder.

The Nazir was directed to file his report. He has not filed it. He has stated that since he was on leave, he could not prepare his report.

Matter is adjourned.

The Nazir is again directed to file his report.

To come up on 05.10.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
29.09.2020

Ex. No.54/14

New No.

29.09.2020

File is taken up on an application of the decree holder under Section 151 Code of Civil Procedure dated 15.08.2020.

Present : Ld. Counsel for the decree holder.

The Nazir was directed to file his report. He has not filed it. He has stated that since he was on leave, he could not prepare his report.

Matter is adjourned.

The Nazir is again directed to file his report.

To come up on 05.10.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
29.09.2020

Ex. No.55/14

New No.

29.09.2020

File is taken up on an application of the decree holder under Section 151 Code of Civil Procedure dated 15.08.2020.

Present : Ld. Counsel for the decree holder.

The Nazir was directed to file his report. He has not filed it. He has stated that since he was on leave, he could not prepare his report.

Matter is adjourned.

The Nazir is again directed to file his report.

To come up on 05.10.2020.

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
29.09.2020

U. No.23/15

New No.60271/16

29.09.2020

Dr. R.C. Gupta Vs. Sudhir Kumar Gupta

Statement of Mr. R.K. Sharma, Ld. Counsel for the petitioner.

At Bar

I have instructions from the petitioner to give statement on his behalf that the present case has amicably been settled between the parties and possession of the tenanted premises has been received by the petitioner. Accordingly, the present eviction petition may kindly be dismissed as withdrawn as the case stands settled.

RO & AC

(Shirish Aggarwal)  
ARC-1, Central District  
Tis Hazari Courts, Delhi  
29.09.2020